



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Jammu the 21st December, 2017.

SRO 517 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh R K.Kotwal Advocate, J&K High Court, Jammu as Special Public Prosecutor to conduct Appeals titled Deepak Kumar Vs State and Vishal Singh Vs State bearing No 37/2017 and 38/2017 respectively on behalf of State of Jammu and Kashmir pending before the Hon'ble High Court, Jammu

By Order of the Government of Jammu and Kashmir

Sd/-
(Abdul Majid Bhat)
Secretary to Government

No LD (ACQ) 2007/90-jammu

Dated - 21 - 12 - 2017

Copy to the -

1. Principal Secretary to Government, Home Department
2. Director General of Police, J&K Jammu
3. Registrar General, J&K, High Court, Jammu
4. Director Prosecution, J&K PHQ, Jammu
5. Sr. Superintendent of Police, Jammu
6. Director Litigation, Jammu
7. Sh. S S. Nanda, Sr Addl. Advocate, Jammu for information.
8. Sh R.K.Kotwal, Advocate, J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7 S. C)

(Khursheed Ahmad)

Assistant Legal Remembrancer Affairs